

की बात मन्जूर करायें, ताकि कार की क्वालिटी को बेहतर बनाने के मामले में हमारा हाथ रहे।

SHRI HEM BARUA : What about the Prime Minister's son producing a small car? You know it better.

MR. SPEAKER : I do not know anything about that. Now we take up the Short Notice Question

SHORT NOTICE QUESTION

Casual Labour and other Railway employees who took part in September, 1968 Strike

S. N. Q. 21. SHRI RANDHIR SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have taken any decision in respect of the casual labour and other Railway employees who were associated with the 19th September, 1968 strike and removed from service in consequence thereof;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) to (c). Yes, Sir. In regard to casual labour discharged for participation in the strike a decision has been recently taken that such of the casual labour whose participation in the strike was limited to mere absence on 19.9.1968 may be taken back provided that there are no other aggravating factors against them.

In regard to regular railway employees decisions taken by Government from time to time have been made applicable.

SHRI RANDHIR SINGH: May I know from the hon. Minister what is the number of railway employees and casual labour who participated in the strike on the 19th September 1968, what is the number of persons who were dismissed or suspended from service in the wake of their participation in the strike, what is the number of persons who were taken back or reinstated in

service from those who had been dismissed or suspended and what is the number of persons who are still dismissed or suspended from service? What is the policy of the Government in regard to these cases? Are they taking these cases as having aggravating factors? Is violence or intimidation involved in all these cases? What is the policy of the Government? What do they propose to do with the pending cases of dismissal and suspension?

DR. RAM SUBHAG SINGH The number is quite big. This is a long list. The number is given here zonal-wise. The largest number was on the South-Eastern Railway—1700. I will place this on the Table of the House.

SHRI RANDHIR SINGH: What is the policy of the Government in respect of pending cases of dismissal and suspension? What do they propose to do?

DR. RAM SUBHAG SINGH: Wherever there has been any aggravating factor and court cases are going on, they will be examined now on merit. But if anybody had been removed for mere participation, due to the fact that he did not attend service on that day, he is going to be taken back.

SHRI RANDHIR SINGH: My second question is this. Notwithstanding the decision of the Government to the contrary, nearly 258 railway employees from Izatnagar, 19 employees from South-Central Railway-Vijayawada and five from the Northern Railway, Delhi Division, have not still been taken back in service. There were no charges of violence or intimidation or active instigation against them, but still they are suspended or dismissed. What is the Minister going to do in such cases?

DR. RAM SUBHAG SINGH: Subject to those three qualifications which the hon. Member has himself pointed out, all other cases are going to be considered very sympathetically and they will be reinstated.

SHRI SAMAR GUHA: Already my hon. friend has given certain figures about those railway employees who are still under suspension. It is the information of those

who are working with railway union that the Government, specially the officers in the lower level, have taken a particular attitude towards the union leaders, and the union leaders, whose cases are pending, are being transferred and as a result of that, they experience a lot of difficulties because they have to attend the courts.

And also, Sir, it is also the experience of the labour leaders working there that the railway officers are not living effect to the promises made by the Ministry. I want to know from the Ministry whether the Government is going to see that the labour leaders penalised by being transferred when the cases are pending against them and to see that the officers in the lower circle give effect to the promises made by the Government of India promptly and immediately.

DR. RAM SUBHAG SINGH : Our stand with regard to the railway employees and the casual labourers is very clear. I did not say any thing about the leaders.

SHRI SAMAR GUHA : He did not say about the labour leaders. Labour leaders are also employees. They are being transferred.

DR. RAM SUBHAG SINGH : As I stand earlier, every body will be covered under the newly enunciated programme. I do not want to go beyond that.

SHRI SAMAR GUHA : They are transferred when the cases are pending against them.

MR. SPEAKER : He wants to avoid it evidently. He does not want to say any thing now.

श्रीमती सावित्री श्याम : आइज्जतनगर, बरेली, एन०ई० रेलवे, में 83 टेम्पोरेरी कर्मचारियों की सर्विस को टर्मिनेट कर दिया गया था और 175 पर्मिनेट कर्मचारियों को सस्पेंड कर दिया गया था। अक्तूबर, 1968 से जनवरी, 1969 तक जारी किये गये तीन आर्डरों में जो रिलेक्सेशन दी गई थी, ये लोग उनसे कवर होने चाहिए थे और उन्हें काम पर ले लेना

चाहिए था, लेकिन अभी तक ऐसा नहीं किया गया है। मैंने इस बारे में श्री पुनाचा को एक लेटर लिखा था और पूरी लिस्ट उन्हें सविमट की थी। उन लोगों के खिलाफ जो एफ०आई० आर० लिखा गया, उसमें न वायलेंस का चार्ज था और न ही इनटिमिडेशन या एक्टिव इन्स्टी-गेशन का चार्ज था। उन्हें जो डिपार्टमेंटल चार्ज-शीट दी गई, उसमें भी इस प्रकार का कोई चार्ज नहीं था। इसके बावजूद इन कर्मचारियों की सर्विस को टर्मिनेट कर दिया गया और उन्हें सस्पेंड कर दिया गया। इस स्थिति में उन लोगों को और उनके घरवालों को बहुत परेशानी का सामना करना पड़ रहा है। मैं जानना चाहती हूँ कि क्या कारण है कि उन लोगों को काम पर वापस नहीं लिया गया है। हमने यह भी देखा है कि जो लोग कुसूरवार हैं और जो दूसरे हैं, उन सब को लिस्ट में एक-साथ क्लव कर दिया गया है। क्या सरकार यह व्यवस्था करेगी कि उन लोगों के बारे में अलग-अलग विभागीय एन-क्वायरी की जाये, ताकि हर एक कर्मचारी के सम्बन्ध में ठीक और निश्चित जानकारी प्राप्त हो सके ?

डा० राम सुभग सिंह : जिन लोगों पर वायलेंस, एक्टिव इन्स्टीगेशन और इनटिमिडेशन का चार्ज नहीं है, उनके केसिज का जरूर अलग अलग विचार कर लिया जायेगा। शायद माननीय सदस्यों को विदित होगा कि जिन रेल कर्मचारियों ने ऐसा कोई कार्य नहीं किया है, जो हिंसा, डराने-धमकाने या दूसरों को उत्तेजित करने के अन्तर्गत आता है, उनके सारे केसिज को समाप्त करके उन्हें काम पर ले लिया जायेगा। लेकिन जो लोग इन तीन बातों के अन्तर्गत आयेंगे, उनके बारे में दिक्कत होगी। इन सारी बातों को हम लोग फिर देख लेंगे।

SHRI NATH PAI : This matter has been coming up before this House since September I would like the hon. Minister before he proceeds to reply to take into consideration two problems, two assurances given on the floor of this House by the Ministry which is

concerned with policy making with regard to Government employees. On one occasion the Home Minister very categorically assured the House that Government will not be vindictive with regard to Government employees and then the hon. Shri Shukla, the Minister of State in the Ministry of Home Affairs, said that the number of people who may eventually lose their jobs because of their participation in the strike will not exceed a couple of dozen. I think he said two dozen at the most. According to the list the hon. Minister gave, it comes to hundreds. Is the Minister aware that with all the best of good will he brings to the job, the smallest officer thinks that he has a field day to settle accounts, particularly, with activist employees? What is he doing? What is the policy of Government? The policy is to drop all cases except where there is a charge of violence. What is the Officer doing? Now I have the final opportunity to get rid of an employee who fights for the right of employees'.

And therefore cases are kept pending because some officers are vindictive. This kind of assessment is taking dangerous proportions. Is the general policy of the Government is not to be vindictive and be sympathetic to the employees, will this policy of harassment be put an end to?

DR. RAM SUBHAG SINGH : Yes, we will certainly implement...

SHRI NATH RAI : The harassment policy...

DR. RAM SUBHAG SINGH : The order that has been issued by the Government meaning thereby, the order that has been issued by the Home Ministry from time to time and I want to give categorical assurance that there is no question of any harassment of any railway employee or any other employee as a matter of fact.

SHRI R. D. BHANDARE : May I know from the hon. Minister what specific factors are there which deter the Government in implementing the assurances given on the floor of the House during the last 8 months? These assurances are not given for the first time. There are three criteria laid down before long. In respect of those who do not

come within the three criteria laid down, what prevents the Government in implementing the assurance?

DR. RAM SUBHAG SINGH : Nothing is going to prevent us. We will implement them. If he looks at the figure he will be satisfied.

SHRI S. M. BANERJEE : First of all I would like to congratulate the Minister for taking back the casual employees of the S.E. Railway. After the congratulation I would like to bring to his notice that the Home Ministry has issued orders on 19th October, 1968, 4th January, 1969 and 5th March 1969. Thereafter, under your guidance, Shri V. C. Shukla, the Minister of State in the Ministry of Home Affairs fulfilled his assurance and a letter covering the temporary employees was also issued on the 29th April 1969, saying except the cases of violence, intimidation and active instigation, all the other cases will be leniently disposed of. Even on the basis of the Railway Board's letter defining these things I am sure. with the exception of a very few, all will be taken back on job. I would therefore ask the Minister to let me know whether implementation of these orders will be left entirely in the hands of the officers or he will see that is properly implemented in accordance with the lenient policy of the Government.

Secondly, I want to know whether, after these orders of leniency, Government will also restore the recognition of the all India Railway men's Federation, to create a better relationship between the employees and the Government.

DR. RAM SUBHAG SINGH : For the first part of the question of Mr. Banerjee I have already replied to the supplementary of Shri Nath Pai. The officer is part and parcel of administration and he has to follow the policy formulated by the Government and see that decisions are faithfully and leniently implemented and there is no question to have any compromise on that issue. As regards according recognition to union that, is a something which will have to be gone into by the entire Government.

SHRI S. M. BANERJEE : He is holding charge of the particular Ministry managing the largest number of employees in the

Railways and I would like to know his reaction about recognising the unions...

MR. SPEAKER : It is under consideration. Shri Sheo Narain.

श्री शिव नारायण : अध्यक्ष महोदय, मैं रेलवे मिनिस्टर से यह जानना चाहता हूँ कि ईस्टर्न रेलवे गोरखपुर वगैरह में जो बहुत सा कैंजुअल लेवर रखा जाता है क्या उन को रेस्टोर करेंगे या नहीं क्योंकि वह बरे हार्ड हिट लोग हैं ?

डा० राम सुभग सिंह : गोरखपुर वगैरह जिलों के ही करीब-करीब सारे भारत में कैंजुअल लेवर हैं और उनके लिए ही यह सारी सहूलियत की गई है, उनको फिर भर्ती किया जा रहा है और सारी सहूलियत उन्हें दी जा रही है ।

श्री मधु लिम्बे : अध्यक्ष महोदय, दक्षिण रेलवे पर कुछ कर्मचारियों को मुअत्तल किया गया था और उनके खिलाफ कुछ मुकदमे चलाए जा रहे थे, लेकिन केरल सरकार ने पुलिस रपट के आधार पर कि इनके खिलाफ कोई सबूत नहीं है, इन मुकदमों को खारिज कर दिया । उसके बाद रेलवे मंत्रालय की वित्तीय सहायता से क्या इन लोगों के खिलाफ कोई अपील दायर कर दी गई है ? मैंने आपको चिट्ठी लिखी है, लेकिन आपका रेलवे विभाग पता नहीं यह पत्र कब आपके सामने ले आयेगा । मैंने त्रिचूर से पत्र लिखा था । तो मैं आपका ध्यान दिलाना चाहता हूँ इस तरफ कि इस तरह की घटना हुई है कि राज्य सरकार ने मुकदमा वापस ले लिया लेकिन आपसे वित्तीय सहायता प्राप्त कर के आई एन टी यू सी की किसी यूनिनियन ने फिर अपील कर दी, जब तक उसका फंसला नहीं होगा तब तक रेलवे अधिकारी कहते हैं कि वह वापस नौकरी में नहीं लिए जाएंगे । दूसरे जमालपुर बर्कशाप के बारे में भी हमने कई बार लिखा है कि इन लोगों पर कोई इस तरह हिंसा का आरोप नहीं है तो क्या इन दोनों मामलों पर जिनके बारे में आप को पत्र लिख चुका हूँ, आप सहानुभूति पूर्वक विचार करेंगे ?

डा० राम सुभग सिंह : इन दोनों बातों का पता लगाकर आपको उत्तर भेज देंगे ।

श्री तुलसीदास जाधव : यह जो कैंजुअल लेवर रखा जाता है इनको दस-दस बारह-बारह वर्ष तक परमानेन्ट नहीं किया जाता । जब कोई परमानेंट हो जाता है तो यह अपनी सर्विस के लिए पर तरह की कोशिश करता है और जो कैंजुअल लेवर होता है वह कोशिश नहीं करता । ऐसे लोग कोई स्ट्राइक होती है तो उसमें आसानी से चले आते हैं । तो मेरा सवाल यह है कि यह कैंजुअल लेवर इतने-इतने दिनों तक, दस-दस और बारह-बारह साल तक रखने का कारण क्या है, उनको परमानेन्ट क्यों नहीं किया जाता ?

डा० राम सुभग सिंह : अगर प्रश्नकर्ता महोदय देखने की कोशिश करते कि अस्थायी कर्मचारियों की कितनी तादाद थी जिन्होंने 19 सितम्बर को अपने को अनुपस्थित रखा तो वह ऐसा प्रश्न नहीं पूछते ।

श्री ओम प्रकाश त्यागी : सितम्बर की हड़ताल के पश्चात् गवर्नमेंट ने आश्वासन दिया है कि उनको जिनके खिलाफ ऐसी सीरियस शिकायत नहीं है वापस ले लेंगे लेकिन फिर भी बहुत से लोग अपनी सर्विस से हाथ धो देंगे । तो अध्यक्ष महोदय, मैं जानना चाहता हूँ कि उस हड़ताल के अनुभव के पश्चात क्या सरकार यह अनुभव करती है कि रेल आदि जैसे महत्वपूर्ण विभागों में हड़ताल भी न हो और मजदूरों की शिकायतें भी दूर हों, इन दोनों बातों के लिए सरकार ने कोई रास्ता निकाला है ताकि भविष्य में इस प्रकार की हड़ताल न होने पाये और जो कर्मचारी हैं उनकी शिकायतों का ठीक तरह से सुनने के पश्चात उसके उपर कोई निर्णय हो सके, जैसे कि कोई ट्रिब्यूनल हो जो आपकी बात भी सुने और मजदूरों की बात भी सुने और फिर उसकी जो मान्यता हो, उसके जो डेसीशंस हों, वह सरकार और लेवर दोनों को मान्य हों, इस प्रकार की कोई ऐसा रास्ता सोचेंगे आप ?

डा० राम सुभग सिंह : इस बात पर विचार करने के बाद ही जैसी एम की स्थापना हुई थी मगर उससे भी समस्या नहीं सुलभी तो स्ट्राइक हुई और फिर उसके बाद की उत्पन्न सारी समस्याओं पर सरकार विचार कर रही है।

SHRI DHIRESHWAR KALITA : Assam is the worst sufferer. Two railway employees were killed—one in Bongaigaon and the other in Mariani—and not a single rupee of compensation has been paid in regard to their killing. Hundreds of railway employees are still under suspension. I want to know from Hon. Minister as to how many of them are still under suspension and how many of them are still under dismissal order and what are the aggravating charges against them. The Minister mentioned in this House that the matter will be settled. I want to know within what specific period the matter will be settled ?

DR. RAM SUBHAG SINGH : Regarding the firing, It is a matter know to the whole House; I do not wish to say anything about it.

As regards the figures, I have already laid the information on the Table.

SHRI DHIRESHWAR KALITA : N F Railway.

DR. RAM SUBHAG SINGH : There in the initial stage, the number of permanent employees involved was 13 and temporary employees nil. Those initially suspended for offences other than sec. 4 of the Essential Services (Maintenance) Ordinance in the NF Railway and service terminated for the same were : permanent 286 and temporary 89. After the relaxation orders, the numbers came down to 62 and 89. Then again, the whole matter is being gone into because we have issued fresh orders and in the light of that the number is likely to go down.

SHRI DHIRESHWAR KALITA : I want to know the specific date by which the matter will be settled.

DR. RAM SUBHAG SINGH : I am not in a position to give that.

SHRI HEM BARUA : Since the recognition of certain Unions was withdrawn for their alleged offence in partaking in a legitimate activity, do Government propose to create a peaceful and healthy atmosphere on the railways and in pursuance thereof have they decided to withdraw the withdrawal of recognition of these Unions ? If not, why have they not fixed a specific date for such with drawal of recognition ?

DR. RAM SUBHAG SINGH : I have already replied to that.

DR. RANEN SEN : In spite of the fact that Government have repeatedly announced their decision in regard to the policy of reinstating these employees, it is obvious that officers in the lower echelons are trying to obstruct, and successfully too, its implementation. What steps are Government going to take to enforce this decision on those officers who are obstructing such reinstatement ?

DR. RAM SUBHAG SINGH : No body will be allowed to obstruct any decision of Government.

SHRI S. KANDAPPAN : What is the *modus operandi* ?

DR. RANEN SEN : What steps have Government taken ?

DR. RAM SUBHAG SINGH : No steps are called for because ? I am implementing it successfully.

SHRI SONAVANE : What steps have been taken by the Railway Board to give encouragement and incentive to such of the loyal workers who undaunted came to work on that day and remained loyal to Government in the face of threats by the strikers ?

SHRI S. M. BANERJEE : Do not reply.

DR. RAM SUBHAG SINGH : We have given certain incentives. Whoever remained loyal will have his services suitably recognised; It has already been recognised; if anything has been left out, I would invite suggestions from the hon. member for consideration.

SHRI HEM BARUA : Every worker is loyal. Why this distinction ?

SHRI S. M. BANERJEE : If they are not loyal to their own brothers, to whom can they be loyal ?

WRITTEN ANSWERS TO QUESTIONS

Mysore Trade Agent in U. K.

*1471 **SHRI YAJNA DATT SHARMA** : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 1888 on the 25th November, 1968 regarding the appointment of Mysore Trade Agent in U. K. and state :

(a) whether the information about his present emoluments as they have bearing on the foreign exchange aspects has since been collected ;

(b) if so, the details thereof ;

(c) if not, the reasons for the delay and the time likely to be taken in collecting the same; and

(d) whether the person concerned belongs to the I.A.S. and, if not, to which service ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) A statement is laid on the Table of the House.

(c) Does not arise.

(d) Yes, Sir.

Amalgamation of small Coal Mines

*1472. **SHRI R. K. AMIN** : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether Government have finalised their investigations regarding compulsory amalgamation of small coal mines; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) : (a) and (b). The feasibility of compulsory amalgamation of small coal mines is still under examination.

Foreign Aid for Annual Plans

*1473. **SHRI BEDABRATA BARUA** : Will the Minister of FINANCE be pleased to state how much of the foreign aid received for the Annual Plans 1967-68 and 1968-69 was used for repayment of capital and interest on the earlier loans ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : During 1967-68 and 1968-69 non-project aid commitments of 552 million and \$ 642 million respectively were received from the Consortium members. Of these, amount provided for debt relief was \$ 63 million and \$ 101 million respectively.

Tata Fertilizer Project

*1474. **SHRI MADHU LIMAYE** : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that the final decision in regard to the proposed Tata Fertilizer Project has been left to the Prime Minister ?

(b) whether sanction to this project has been made by her or by Government because the Tata group is donating more than Rs. 40 lakhs to the Congress Election Fund ; and

(c) whether it is also a fact that routing or re-channelling of the export of the Tata House in accordance with the directions of the Commerce Ministry was also orally laid down as an additional condition ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) and (c). A final decision on the project when it is taken, will be the decision of the Government of India. The House will appreciate that it will not be proper to disclose the internal